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BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 50 of 2018 In C.P. (I.B) No. 39/7/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2018

Name of the Company:

Bhander Power Ltd.

V/s.

Satish Kumar Gupta RP.

Section of the Companies Act:

Section 60(5) of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. SATYEN THAKKAR

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to Applicant

Hol.

<u>ORDER</u>

Learned Advocate Mr. Satyen Thakkar present for Applicant. None present for Respondent in IA 49 of 2018.

Applicant is directed to issue notice of date of hearing along with copy of this order on Respondent and shall file proof of service.

RP shall file it objections, if any, serving a copy in advance to other side.

List the matter on 22.02.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 12th day of February, 2018.